

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:2175  
ANSWERED ON:08.03.2000  
CHILD LABOUR IN FARMS  
Y.S. VIVEKANANDA REDDY

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the present laws have failed to curb child labour in farms;
- (b) if so, whether in the State of Andhra Pradesh the National Human Commission, in January 1999 has asked the State Government to take immediate steps to curb the system of bonded labour in farms in districts and send a report;
- (c) if so, whether girl child too have been employed in farm sector; and
- (d) if so, whether the Union Government has urged the State Government to make laws to check the child labour in farms?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

- (a): Employment of children below the age of 14 is prohibited in 13 occupations and 51 processes listed in the schedule to the Child Labour (Prohibition & Regulation ) Act, 1986. The Schedule includes employment of children in processes involving the manufacturing or handling of pesticides and insecticides; processes in agriculture where tractors, threshing and harvesting machines are used, chaff cutting, sericulture, manufacture of tobacco etc. enforcement of the provisions of the Act rest with the State Government.
- (b) & (c): As per the information received from National Human Rights Commission, a complaint from an Organisation in Hyderabad, Andhra Pradesh regarding engagement of girl children in the age group 7 - 14 in hybrid seed cultivation in 3 districts of AP has been received. No directions have, however, been given to the State Government during January, 1999.
- (d): In view of (a) above, no specific reference has been made by the Union Government to the State Government of Andhra Pradesh in this regard.